

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-1005/ND/2019

IN THE MATTER OF:

M/s. Om Trans Logistics Ltd.

...PETITIONER

Vs.

M/s. JMD Global Forwarders INC Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 12.02.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

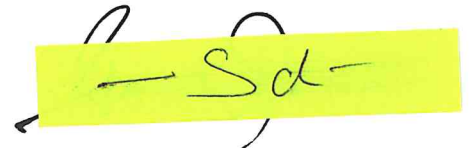
**For the Petitioner/Operational-creditor :Ms. Mahe Zehra, Advocate.
For the Respondent/ Corporate-debtor :**

ORDER

The contents of the affidavits submitted by the Authorized Signatory of the Operational-creditor as well as the submissions made by the Learned Counsel regarding the status of the suit are noted. Even today none has appeared on behalf of the Corporate-debtor. The Corporate-debtor was set ex-parte v.o.d. 30.01.2020. The Learned Counsel for the Operational-creditor has prayed for grant of time to argue the matter. Matter is adjourned to **25.02.2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)